

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 445 of 2004
MA 446 of 2004
(OA 902 of 1996)

Date of order : 5.8.04

Present : Hon'ble Mr.S.K.Hajra, Administrative Member
Hon'ble Mr.K.V.Sachidanandan, Judicial Member

T. KANTI SINHA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.K.Gupta, counsel

For the respondents: Mr.B.Mukherjee, counsel

O R D E R

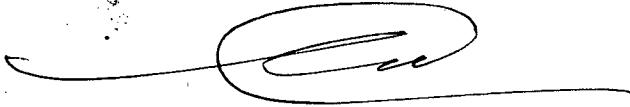
S.K.Hajra, A.M.

The applicant has filed these two MAs for restoration of the OA which was dismissed for default by order dated 18.5.04 and for condonation of delay in filing such restoration application.

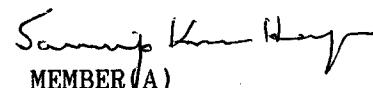
2. Ld.counsel for the applicant submitted that he could not attend the Court on 18.5.04 as he was indisposed and that the order dated 18.5.04 of this Tribunal was received by the applicant belatedly.

3. On consideration of the plea made by the applicant, both the MAs are allowed.

4. The order dated 18.5.04 is recalled. Let the OA be restored to its file and number and be listed for hearing on 22.11.04.


MEMBER (J)

in


S.K. Hajra
MEMBER (A)